

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 109**  
**IB-548/(ND)/2020**

**IN THE MATTER OF:**

R.R Distributors Pvt. Ltd.

Vs.

M/s KanodiaTechnoplast Ltd.

....**Applicant**

....**Respondent**

**Order under Section 9 of IBC.**

**Order delivered on 19.07.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant

For the Respondent

:

: Mr.Anand Shankar Jha,

Mr.Arpit Gupta,

Mr.GirishBhardwaj

Mr.ShubhamTripathi

**ORDER**

Learned Counsel for the applicant states that part payment is received from the Corporate Debtor but the entire debt is still not paid.

Learned Counsel for the Corporate Debtor seeks and is granted time to file the details of payment till date. Let, the payment submitted by the Learned Counsel for Corporate Debtor be sent to the Learned Counsel for the applicant during course of the day.

List on 13.08.2021.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**